

Block 'G'  
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**THE**  
**PARLIAMENTARY DEBATES**  
(Part I—Questions and Answers)  
**OFFICIAL REPORT**

489

490

**HOUSE OF THE PEOPLE**

Wednesday, 4th June, 1952.

The House met at a Quarter Past  
Eight of the Clock.

[MR. SPEAKER in the Chair]

**ORAL ANSWERS TO QUESTIONS**

**ANTI T. B. DRUG**

\*429. **Shri M. L. Dwivedi:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the production of Nydravid, new Anti T. B. drug is being taken up in India;

(b) if so, at what stage the production work is;

(c) how much of this drug will be produced in India annually;

(d) whether it will be sufficient to meet the requirements of India; and

(e) whether some quantity is being imported?

**The Deputy Minister of Commerce and Industry (Shri Karmarkar):** (a) Yes, Sir.

(b) In the clinical trial stage.

(c) and (d). It would be possible to produce in the country the entire quantity required, provided clinical trials now in progress firmly establish the efficacy of the drug.

(e) Yes, Sir; for trial purposes only.

**Shri M. L. Dwivedi:** May I know if there is any firm in India which is producing this drug?

**Shri Karmarkar:** There have been efforts by a few firms which are making necessary arrangements; for instance, Messrs. Sarabhai Chemicals with whom Messrs. Phipps are in collaboration. They are trying to make necessary arrangements for the production of this drug.

71 PSD

**Shri M. L. Dwivedi:** May I know, Sir, if this drug is more useful than Streptomycin?

**Shri Karmarkar:** It is in the trial stage. After the trial, it will be known.

**INDIANS IN SOUTH AFRICA**

\*430. **Sardar Hukam Singh:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that the Government of South Africa has refused to accept the U.N. Assembly's resolution of the 12th January, 1952, on the treatment of people of Indian origin; and

(b) whether the U.N. Assembly has considered this refusal and taken any further decisions?

**The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra):**

(a) Yes.

(b) The matter is under the consideration of the Secretary General of the United Nations in terms of the resolution passed by the General Assembly on the 12th January 1952.

**Sardar Hukam Singh:** Did the Union of South Africa offer to sit in a round table conference and discuss matters, though not under this resolution?

**The Prime Minister (Shri Jawaharlal Nehru):** Is the hon. Member suggesting a round table conference?

**Sardar Hukam Singh:** Did the Union of South Africa suggest any round table conference, though not under the auspices of the U.N.O.?

**Shri Jawaharlal Nehru:** There have been from time to time rather vague suggestions about discussing matters by by-passing the United Nations' resolution, and we have not accepted any proposal which means to ignore or by-pass the U.N. resolution.

**Sardar Hukam Singh:** Was it the fifth time that the Union flouted the decisions of the U.N.O.?

**Shri Jawaharlal Nehru:** I do not know the exact number, but certainly several times.

**Sardar Hukam Singh:** Are there any provisions in the Charter or in any subsequent documents which contain some consequences that should normally follow when a power flouts the decisions of the U.N.O.?

**Shri Jawaharlal Nehru:** Yes, there are provisions in the Charter, but those are, in a sense, permissive provisions. It is for the U.N. to take action or not.

**Shri Gurupadaswamy:** May I know, Sir, whether the Government would apply economic sanctions against South Africa in the near future?

**Shri Jawaharlal Nehru:** As a matter of fact, we have had no economic relations with South Africa for some years. The sanctions were applied by both parties some time ago, some years ago.

#### FOREIGN TRADE

\*431. **Sardar Hukam Singh:** Will the Minister of Commerce and Industry be pleased to state:

(a) what was the quantum of our sea and air borne trade in the months of January, February and March in 1951 and 1952;

(b) how much of the imports was re-exported to other countries; and

(c) what commodities registered a decline in export and what were the reasons for that decline?

**The Deputy Minister of Commerce and Industry (Shri Karmarkar):** (a) and (b). A statement is placed on the Table of the House. [See Appendix III, annexure No. 10.]

(c) The principal articles which registered a decline in export as compared to January—March 1951 were Tea, Cotton piecegoods, Hides and Skins-tanned, Mica, Raw wool, Lac, Coir manufactures, Cotton waste, Pepper and Groundnut oil. The level of export in January—March 1951 was however abnormally high. Exports in the same period in 1952 were low on account of slump in international markets, sharp break in prices of Indian commodities and consumer resistance to even normal purchases.

**Sardar Hukam Singh:** What was the balance of trade during these three months?

**Shri Karmarkar:** I should have to calculate that, Sir.

**Sardar Hukam Singh:** Which were the chief sources of our imports during this period and which were our chief export markets?

**Shri Karmarkar:** Normally, as my hon. friend knows, the bulk of our export is to the U.K. and the U.S.A. In fact, the pattern of trade has not changed during these three months.

**Shri Dhusiya:** May I know, Sir, what were the chief articles which were re-exported, at what profit and to which countries?

**Shri Karmarkar:** I should like to have notice.

#### DAMAGES IN RESPECT OF GOVERNMENT PREMISES

\*432. **Sardar Hukam Singh:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) the amount of damages assessed during the year 1951-52 for the unauthorised use and occupation of Government premises in Delhi;

(b) the amount realised out of that referred to in part (a) under the Requisitioning and Acquisition Act of 1952; and

(c) the amount of normal rent for these residences that would have been assessed in case occupation had not been unauthorised?

**The Deputy Minister of Works, Housing and Supply (Shri Buragohain):** (a) Rs. 1,57,431-14-3.

(b) Nil. A total amount of Rs. 1,54,832-4-0 was, however, received by Government during 1951-52 from unauthorised occupants. This also includes payments in respect of damages for the period prior to the 1st April 1951.

(c) The information asked for is not readily available and it will involve a lot of time and labour to work out the figures.

#### HOUSES FOR DISPLACED PERSONS

\*433. **Dr. Ram Subhag Singh:** Will the Minister of Rehabilitation be pleased to state:

(a) whether Government propose to construct tenements for the displaced persons as a joint enterprise with the Bombay Corporation;